

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

MA 1094/2019 in CP/526(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **VIJAY KUMAR AGRAWAL & ORS V/s**
JUHU HOTEL PVT LTD & ORS

Section 59, 241(1)-242(4) of the Companies Act, 2013 and Rule 11

ORDER

MA 1094/2019 in CP/526(MB)2019

- 1) None present for the Registrar of Companies. Mr. Ziyad Madon, Ld. Counsel for the Respondent No. 1, Mr. Cyrus Ardeshir, Ld. Counsel for Respondent Nos. 4 to 6, Mr. Rana Ranjit Singh, Ld. Counsel for the Respondent No. 7 are present.
- 2) Record reveals that this Bench on 01.03.2024, directed the Registrar of Companies to file report within three weeks, in the present matter and in fact, on 05.04.2024, Authorised representative of the Registrar of Companies sought further Two weeks time to file Comments, which was allowed by this Bench thereby directing them to serve their Comments on all Parties.

- 3) Despite directions and having given opportunity to the Registrar of Companies, they have not filed their Comments in the present matter. In fact, they are not present today, when the matter is called out.
- 4) The matter is pending since 01.03.2024 on account of non-filing of the Comments by Registrar of Companies. In that view of the matter, Regional Director is directed to ensure compliance of this Order.
- 5) Registry is directed to serve a copy of this Order upon the Regional Director for their appropriate directions to Registrar of Companies.
- 6) Stand over to 03.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare